

(2)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## NEW BOMBAY BENCH

St. 252/91 o.A. No. (OA 305/91)  
T. A. No.

198

DATE OF DECISION 3.6.1991

Shri Anil Kumar Sinha, Petitioner

Shri E.K.Thomas Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

None for the respondents Advocate for the Respondent(s)

### CORAM

The Hon'ble Mr. P.S.CHAUDHURI, MEMBER (A)

The Hon'ble Mr. T.C.S.REDDY, MEMBER (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

} Yes

*P.S. Chaudhuri*  
 (P.S. CHAUDHURI)  
 M(A)

(3)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
NEW BOMBAY

St 252/91 in  
ORIGINAL APPLICATION NO. 305/91

SHRI Anil Kumar Sinha,  
By. Director of Training  
Board of Apprenticeship  
Training Western Region,  
New Administrative Building  
ATI Campus, Sion,  
Bombay - 22

.... Applicant

Vs.

Union of India through  
the Secretary,  
Ministry of Human Resources  
Development Shashtri Bhavan,  
New Delhi.

2. The Chairman,  
Board of Apprenticeship  
Training (Western Region)  
Bombay Godrej Bhavan,  
Godrej Buycee ltd,  
4-A Homi Street, Bombay.

3. The Director,  
Board of Apprenticeship  
Training (Western Region), Sion,  
Bombay-22. .... Respondents

CORAM : HON'BLE SHRI P.S.CHAUDHURI, Member(A)

HON'BLE SHRI T.C.S.REDDY, Member(J)

Appearance:

Mr. E. K. Thomas,  
Adv, for the Applicant

None for the respondents

JUDGMENT (ORAL)

DATED: 3.6.1991

(PER : P.S.CHAUDHURI, M/A)

This application under Section 19 of the Administrative  
Tribunals Act, 1985 was filed on 27.5.1991. In it the applicant

(W)

O A NO.

who is working as Deputy Director of Training, Board of Apprenticeship Training, Western Region, Bombay is challenging his anticipated reversion to the post of Assistant Director of Training and seeking connected reliefs.

2. When the matter was called for hearing today Mr. E.K.Thomas, learned counsel appears for the applicant <sup>submit</sup> and fairly ~~convinced~~ that no notification has yet been issued under Section 14 (2) of the Administrative Tribunals Act, 1985 bringing the said Board of Apprenticeship Training within the jurisdiction of this Tribunal. He seeks <sup>a</sup> direction to have the application returned to him as he has already approached the appropriate forum for the relief <sup>a</sup> which he is seeking in the present application which is not yet admitted.

3. In view of this position, as this application is yet to be admitted by us, we direct the original of the application be returned to the applicant along with a copy of this order to enable the applicant to take appropriate action in the matter. A copy of the application and the original of this order be retained as part of the Tribunal's record. <sup>a</sup> There is no order as to costs.

T.C.S. REDDY  
(T.C.S. REDDY)  
MEMBER(J)

P.S. CHAUDHURI  
(P.S. CHAUDHURI)  
MEMBER(A)